

**CHAPTER 19.**

**Civil Districts**

1. Section 19 of the Punjab Courts Act, 1918 and Section 73 of the Patiala and East Punjab States Union Judicature Ordinance, 2005 Bikrami, (Pepsu Ordinance No. X of 2005 Bk.) provide that for the purposes of Chapter III of the Act and Part IV of the Ordinance (Subordinate Civil Courts), the State Government shall divide the territories under its administration into civil districts and may alter the number or limits of these districts.

Power of Government to fix civil districts.

2. The following civil districts have been so constituted by the State Government, with the limits shown against each (Punjab Government notification No. 30941- Judicial, dated the 31st October, 1928, and PEPSU Government Notification No. 44 dated 27-1-1951).

Civil districts.

District	Limits			
Hissar	...	...	...	...
Rohtak	...	...	...	...
Gurgaon	...	...	...	...
Karnal	...	...	...	...
Ambala	...	...	...	...
Simla	...	...	...	...
Kangra	...	...	...	...
Hoshiarpur	...	...	...	...
Jullundur	...	...	...	...
Ludhiana	...	...	...	...
Ferozepore	...	...	...	...
Amritsar	...	...	...	...
Gurdaspur	...	...	...	...
Patiala	...	...	...	...
Bhatinda	...	...	...	...
Sangrur	...	...	...	...
Barnala	...	...	...	...
Kapurthala	...	...	...	...

The limits fixed for the district of the same name under section 7 of the Code of Criminal Procedure, 1898.

3. The following District Judges have been appointed by the State Government under section 20 of the Punjab Act, 1918 (Section 74 of the PEPSU Ordinance No. X of 2005 Bk.) to be, by virtue of their offices, the District Judges also of the districts entered against them in the second column.

Certain District Judges appointed District Judges for another district.

The State Government (now High Court) has further directed, under section 31 of the Act, (Section 86 of the PEPSU Ordinance No. X of 2005 Bk.) that, for the disposal of cases, every such District Judge may sit in either district:—

1	2
District Judges	District of which the District Judges entered in the first column are <i>ex-Officio</i> District Judges
The District Judge Ambala	Simla
.. ..	Gurgaon
The District Judge of Rohtak	.. ..
The District Judge of Hoshiarpur	... Kangra

Certain District Judges appointed Additional Judges for other districts.

1. The District Judges and Additional District Judges entered in the first column of the Schedule given below have been appointed by the Governor of the Punjab, to be, by virtue of their offices, Additional District Judges of the civil District respectively, entered opposite to them in the second column of the Schedule, and may sit at the headquarters of either or any such district.

#### SCHEDULE

District	District Judges	Districts of which the District Judges and Additional District Judges entered in the first column are <i>ex-officio</i> Additional District Judges
1. District Judge, Delhi	.. ..	Gurgaon, Rohtak, Hissar, Karnal.
2. District Judge, Hissar	.. ..	Rohtak, Ferozepore, Ambala, Karnal, Gurgaon, Delhi, Sangrur, Simla.
3. District Judge, Karnal	.. ..	Ambala, Hissar, Rohtak, Delhi, Ludhiana, Simla.
4. District Judge, Rohtak	.. ..	Sangrur, Delhi
5. District Judge, Ferozepore	.. ..	Ludhiana, Hissar, Amritsar, Bhatinda, Gurgaon,
6. District Judge, Ambala	.. ..	Karnal, Ludhiana, Gurgaon, Hissar, Rohtak, Patiala
7. District Judge, Ludhiana	.. ..	Ferozepore, Jullundur, Hoshiarpur, Ambala, Amritsar, Barnala, Simla, Kangra.
8. District Judge, Jullundur	.. ..	Amritsar, Ludhiana, Hoshiarpur, Kapurthala, Kangra.
9. District Judge, Hoshiarpur	.. ..	Jullundur, Amritsar, Ludhiana
10. District Judge, Gurdaspur	.. ..	Kangra, Hoshiarpur, Amritsar, Jullundur.
11. District Judge, Amritsar	.. ..	Jullundur, Gurdaspur.
12. District Judge, Barnala	.. ..	Ludhiana, Bhatinda and Sangrur.
13. District Judge, Bhatinda	.. ..	Ferozepore, Barnala, Kapurthala
14. District Judge, Kapurthala	.. ..	Jullundur, Ludhiana, Hoshiarpur, Ferozepore, Gurdaspur, Patiala, Bhatinda
15. District Judge, Patiala	.. ..	Ambala, Simla, Hissar, Karnal, Kapurthala, Sangrur, Barnala.
16. District Judge, Sangrur	.. ..	Rohtak, Gurgaon, Hissar, Patiala, Barnala.
17. Additional District Judge, Ferozepore	.. ..	Ludhiana, Jullundur, Hoshiarpur, Kangra, Ambala, Rohtak, Hissar, Amritsar, Simla, Gurgaon, Karnal, Bhatinda.
18. Additional District Judge, Ambala	.. ..	Simla, Patiala, Ludhiana, Karnal, Hoshiarpur, Kangra, Hissar.
19. Additional District Judge, Amritsar	.. ..	Jullundur, Gurdaspur.
Additional District Judge, Faridkot		Barnala, Sangrur, Patiala, Ferozepore

- (1) *Vide* Punjab Government notification No. 1292-J-1939/11164, dated the 22nd March, 1939, as amended by notification No. 3261-J-39/19040, dated the 26th May, 1939 and High Court notification No. 108-Gaz./IXC.11, dated the 20th April, 1939
- (2) *Vide* Punjab Government notification No. 5368-J-39/27731, dated 25th August, 1939, and High Court notification No. 263/8568-Gaz./ IX C. 11, dated 6th September, 1939.
- (3) *Vide* Punjab Government notification No. 8865-J-40/47802, dated the 26th November, and High Court notification No. 423-Gaz./IX. C. 11, dated the 11th December, 1940.
- (4) *Vide* East Punjab Government Notification No. 5797-G-49/59898, dated the 5th August, 1949, and the East Punjab High Court Notification No. I70-E/IX. C. 11 dated the 25th November, 1949.
- (5) *Vide* Punjab Government Notification No. 8693-G-51-6251, dated the 8th November, 1951, and High Court Notification No. 262-E/XXI-A-5, dated the 26th November, 1951.
- (6) *Vide* Punjab Government Notifications No. 6084-G-55/13822, dated the 20th May, 1955, and No. 6084-G-55/1382I, dated the 20th May, 1955, and High Court Notification No. 186-E/XXI-A-5, dated 20th May, 1955.
- (7) *Vide* PEPSU Government Notification No. 129, dated 30th February, 1951.
- (8) *Vide*, PEPSU Government Notification No. 52/A, dated the 16th March, 1955.
- (9) *Vide*, PEPSU Government Notification No. 173A, dated 6th September, 1955.

5. By virtue of Delhi Government notification No. F. 2 (59)/<sup>Additional</sup> 55-Judl., and No. F. 2 (59)/55-Judl. (ii) both dated the <sup>District Judges</sup> 30th May, 1955 and High Court notifications No. 187<sup>for Delhi.</sup> dated the 30th May 1955 and No. 188-E/XXI. A.5, dated the 30th May, 1955 the District Judges of Karnal, Hissar and Rohtak have been appointed, by virtue of their offices, Additional District Judges of the civil district of Delhi and may sit at the headquarters of the Delhi district. The District Judge of Rohtak who is ex-officio district Judge of Gurgaon may also sit at the head-quarters of Gurgaon district.

5. The following officers have been appointed <sup>Additional</sup> District Judges of the Civil district of Kangra by virtue of their <sup>District Judges</sup> offices under section 21 of the Punjab Courts Act, 1918:— <sup>for Kangra.</sup>

- (1) The Deputy Commissioner of Kangra; and
- (2) The Sub-Divisional Officer, Kulu.

*(Punjab Government notification Nos. 30942 and 30943-Judicial, dated the 31st October, 1928.)*

*Note.*—The Deputy Commissioner will exercise his powers only for the purposes of disposing of matrimonial cases from the Kulu Sub-Division. The Sub-Divisional Officer will exercise his powers only for the purposes of receiving appeals from civil orders and decrees and transmitting them to the District Judge, Hoshiarpur or the Senior Subordinate Judge Kangra at Dharamshala, as the case may be.